

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.374/2000

Tuesday this the 23rd day of May, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. Babulal Meena, aged 36 years
S/o Hazarilal Meena, Preventive Officer,
Customs House, Kochi.9
residing at ID, KB Apartments,
Fathima Church Road, Ernakulam, Kochi.20.
2. Safruddin Ahmed, aged 38 years
S/o Rahmatullah Preventive Officer,
Customs House, Kochi.19 residing at
16, New Custom Quarters
Southend, Willington Island,
Kochi.3.
3. N.S.Gopi, aged 47 years
S/o late Sanku N.S. Preventive Officer,
Customs House, Kochi.9 residing at 26/410G
Priyadarshini Nagar, Konthuruthy.
Thevara Po, Kochi.13.
4. R.R.Goswami, aged 39 years
S/o P.D.Goswami, Preventive Officer,
Customs House Kochi.9
residing at 29, NE Custom Quarters,
Wellington Island, Kochi.9.Applicants

(By Advocate Mr. M.R Rajendran Nair (rep)

Vs.

1. Union of India represented by the
Secretary to Government of India,
Department of Revenue,
Ministry of Finance, New Delhi.
2. Commissioner of Customs,
Customs House, Kochi.9.Respondents

(By Advocate Mr.R. Prasanthkumar)

The application having been heard on 23.5.2000, the Tribunal
on the same day delivered the following;

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicants four in number who are Preventive
Officers of the Cochin Customs House recruited in the year
1987 have filed this application for the following reliefs:

(i) To direct the respondents to distribute the posts of Superintendents in Customs among various commissionrates in such a manner so that the ratio of Preventive Officers and Superintendents in each commissionerate are more less equal with effect from 30.9.1996.

(ii) Alternatively to direct the respondents to make promotions to the posts of Assistant Commissioner based on the seniority, reckoned from date of entry in to the cadre of Preventive Officers.

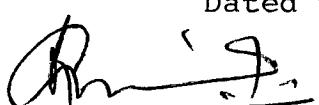
(iii) Grant such other reliefs as may be prayed for and the court may deem fit to grant, and

(iv) Grant the costs of this original application.

2. When the application came up for hearing, Shri Prasanthkumar, learned Additional Standing Counsel took notice on behalf of the respondents. The counsel on either side state that the application may be disposed of now with a direction to the first respondent to consider the representation made by the second applicant dated 14.1.2000 (Annexure.Ai) and to give him an appropriate reply within a reasonable time.

3. In the light of the above submission of the learned counsel on either side, the application is disposed of directing the first respondent to consider the representation (Annexure.AI) made by the second applicant and to give him an appropriate reply within a period of three months from the date of receipt of a copy of this order. It is made clear that we do not express any opinion on merits. No costs.

Dated the 23rd May, 2000


G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

List of Annexures referred to:

Annexure.A1:True copy of the representation dated 14.1.2000 submitted by the 2nd applicant to the Ist respondent.

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